



## **AMC Area Covid-19 Guidelines 8th - 31st Jan 2022 (English)**

# **GUIDELINES TO BE ENFORCED IN THE STATE OF MIZORAM FROM 08.01.2022 TILL MIDNIGHT OF 31.01.2022**

Aizawl 7th January 2022: To contain the rapidly increasing COVID-19 cases and the new variant of concern 'Omicron', the Chief Secretary of Mizoram Dr Renu Sharma, in her capacity as Chairman, State Executive Committee, State Disaster Management Authority and in exercise of the powers conferred under Section 22(2)(h) & 24(I) of the Disaster Management Act, 2005 issued new guidelines to be enforced in the State of Mizoram with effect from 08.01.2022 till the midnight of 31.01.2022

casual visit of neighbors/families including those residing in the same building block.

2. The following guidelines shall be followed during this period.

Sl. No.	Activities	Condition
1	1. Educational institutions	<p>Schools and Hostels are permitted to be opened as per the instruction issued by the School Education Department, for students of Class X and XII, who will be appearing for board examinations, with strict observance of COVID Appropriate Behaviour (CAB). The Standard Operating Procedures (SOP) for the same will be prepared by the School Education Department <b>which will also ensure vaccination of the teachers/ school officials on duty.</b></p> <p><b>Schools and hostels for students of classes I to IX and class XI shall remain closed. Classes shall continue to be conducted in online mode.</b></p> <p><b>Classes in all Colleges and Institutes of higher education/ Universities shall be conducted in online mode.</b></p>
	1. Training institutes	Permitted with maximum 50% seating capacity of the venue.
2	Board Exam, recruitment exam, etc.	Permitted with strict observance of CAB
Sl. No.	Activities	Condition
3	Religious places and religious gathering.	1. Worship services <b>only during day time</b> permitted with maximum 50% seating capacity



		<p>2. Church congregation (inkhawmpui) is permitted for daytime services only.</p> <p>3. a) Permitted with maximum 50% seating capacity of the venue.</p> <p>4. b) Persons having COVID-19 symptoms are strictly prohibited from attending.</p> <p>5. c) Old and infirmed persons having morbidities shall refrain from attending congregation.</p> <p>6. d) Preparing supper for guests prohibited.</p> <p><b>3. In view of the potential threat of spread infection, as far as feasible recording of devotional music/ songs may be played by choir, singing groups or mass singing shall not be allowed.</b></p> <p><b>4. CAB shall be strictly enforced. The church and concerned LLTF shall constitute CAB/SOP implementation committee.</b></p>
4	Funeral services and wedding	Permitted with maximum 50% seating capacity of the venue or not more than 50 persons (whichever is less), with the condition that refreshments are prepared and served.
5	1. Picnic spot	<b>Shall remain closed.</b>
	1. Movie theatre	<b>Shall remain closed.</b>
6	Public parks, Swimming pools and Zoo	<b>Shall remain closed.</b>
7	Sports practice (indoor & outdoor)	<p>Permitted.</p> <p>Indoor sports practice upto 20 persons          outdoor sports practice upto 50 persons</p> <p>Persons with COVID-19 symptoms are strictly prohibited from sports practices.</p> <p><b>No spectators shall be allowed.</b></p>



8	Morning/evening walking and cycling exercise	Permitted.
9	Sports competition, tournament, etc. (indoor & outdoor)	Permitted without spectators with maximum 50% seating capacity of the venue or not more than 50 persons (whichever is less).
10	1. Gyms, Beauty parlours and Spas	<b>Shall remain closed</b>
	2. Hair cutting salons/ Barber shops	Permitted as per the guidelines stated below: <ul style="list-style-type: none"> <li>a. <b>They must regularly sanitise their equipment and instruments.</b></li> <li>b. <b>Details of customers including names, addresses, contact numbers and time of visit must be recorded in a register.</b></li> <li>c. <b>Only upto half of seating capacity should be allowed at one time in their establishments</b></li> <li>d. <b>Arrangement should be made by the owners so as to ensure observance of CAB.</b></li> </ul>
11	Public gathering-anniversary, birthday, etc.	<b>Not permitted.</b>  However, National/ State level important programmes permitted by the Government may be considered for permission with maximum 50% seating capacity of the venue or not more than 50 persons (whichever is less).  <b>In view of the potential threat of spread of infection, as far as feasible, recorded devotional music/ songs should not be played and choir, singing group and mass singing should not be allowed.</b>
12	Outdoor/leisure activities, picnic, outings, trekking,	<b>Not permitted.</b>



Sl. No.	Activities	Condition
14	MGNREGA, MPLAD, MLALAD, SIPMIU, Smart City.	Permitted with strict observance
15	Quarry, Road construction, etc	Permitted
16	Farm activities (Agriculture, horticulture, Animal husbandry, fisheries, etc)	Permitted
17	Hospital, nursing home, clinic, laboratory, Blood donation and blood bank	Permitted
18	Child and women helpline service, OST center, OSC, ART centre	Permitted
19	Nutrition programme and services for infant and lactating mothers including distribution of ration from warehouses and godowns	Permitted
20	COVID-19 vaccination and other immunization programme, ambulatory services, etc	Permitted
21	Animal disease control programme, Veterinary hospital, dispensary, clinic, AI, Zoo, hatchery, Feed mill/Ran chaw and Slaughter House	Permitted
22	Bank, Non-banking financial institutions, insurance, ATM, post office and postal services	Permitted
23	Petrol/Diesel filling station and LPG distribution/ godown	Permitted
24	General Distributors and	Permitted



	godown	
	1. Fair Price Shop (ration shop)	Fair Price Shop shall be opened as per the arrangement made by the concerned LLTF.
26	Dairy collection and distribution, Newspaper distribution	Permitted.
<b>Sl. No.</b>	<b>Activities</b>	<b>Condition</b>
27	Private security service.	Permitted.
28	Print & electronic media, telecommunication, internet service, broadcasting and cable service	Permitted.
29	Sanitation & solid waste management services, septic tank service	Permitted.
30	Operation & maintenance works under PWD, P&E and PHE and water supply (private contractor)	Permitted.
31	Loading and unloading of goods and cargo	Permitted. As per the arrangement made during night curfew period.
32	Workers of automobile dealers and workshop engaged for on road repair and maintenance services	Permitted.
33	Courier service, e-commerce and home delivery services, including intra and extra Mizoram business establishments capable of delivering goods on online orders	Permitted. Shops and business enterprises are expected to conduct business wherever possible.
34	Home based industries - bakery, steel fabrications, carpentry, tailoring etc.	Permitted.



37	Seeds/sapling shops and shops selling Agriculture/ Horticulture materials.	Permitted
38	Tourist Lodge, Hotel, Homestay and Guest House	Permitted
Sl. No.	Activities	Condition
39	Restaurants	Permitted with maximum 50% seating capacity of <b>Arrangement should be made by the owner sharing of cups by providing separate disposal cups or packaged drinking water for each individual.</b> <b>The owners should regularly sanitise their chairs and shall be responsible for cleaning premises.</b>
40	Groceries	Permitted
41	Market and other shops	<b>The Deputy Commissioner in consultation with Market Association leaders shall make a plan for opening of market and shops in a staggered manner.</b>
42	State Government Office	<ol style="list-style-type: none"> <li>1. <b>Group A &amp; B officers and their staff - shall work in office with full strength.</b></li> <li>2. <b>Group C &amp; D staff - 50% shall attend office and 50% shall work on online mode. This shall not affect the officers and staff of essential duties and services. A roster shall be prepared according to the instructions of all Secretaries of the Departments.</b></li> <li>3. <b>Persons with Disabilities and Pregnant employees shall be exempted from attending office but are required to work from home.</b></li> <li>4. <b>No visitors shall be allowed in any office building without prior permission/ appointment.</b></li> <li>5. <b>Public interview for Ministers shall be suspended until further orders.</b></li> <li>6. <b>Heads of Department and Heads of Office shall ensure in place hand washing facility or hand sanitizers at the entry of office building.</b></li> <li>7. <b>Heads of Offices shall be responsible for sanitization and cleanliness in their offices.</b></li> </ol>

		<p>by the Deputy Commisioner.</p> <p>9. All meetings shall preferably be done in online mode.</p> <p><b>NOTE: Essential duties/ emergency services include Departments of Home, H&amp;FW, Police, Guards &amp; Civil Defense, Fire &amp; Emergency, Disaster Management, District Administration, Aviation, Prisons, Excise &amp; Narcotics, Health Services, Forest Field Works, PHE, IT, FCS&amp;CA, IF&amp;SL, ICT and NIC.</b></p>
Sl. No.	Activities	Condition
43	Other Government Office	<p>1. Mizoram Legislative Assembly Secretariat shall make their own arrangement.</p> <p>2. Central Government Offices and Central Government function as per Government of India's instructions.</p>
44	Court and Judiciary	Gauhati High Court (Aizawl Bench) and other courts shall make arrangement as per order of the High Court.
45	Offices of religious denominations office	<b>Permitted with 50% of their normal office attendance. They shall be responsible for proper sanitization and cleanliness in their respective offices.</b>
46	Private owned company/office - consultancy services, etc.	<b>Permitted with 50% of their normal office attendance. They shall be responsible for proper sanitization and cleanliness in their respective offices.</b>
47	Vehicle movement	<p>Vehicles shall ply within Aizawl city as per the arrangement, for which an order will be issued by the Traffic Police (Traffic).</p> <p>1. Public Transport (City Bus, Taxi, 2-wheeler and Commercial Vehicles shall continue to ply as per the normal arrangement.</p> <p>2. Government and private vehicles (including 2-wheeler):</p> <p>a. <i>Monday</i>: Nos. ending in 1&amp;2 shall not ply.</p> <p>b. <i>Tuesday</i>: Nos. ending in 3&amp;4 shall not ply.</p> <p>c. <i>Wednesday</i>: Nos. ending in 5&amp;6 shall not ply.</p> <p>d. <i>Thursday</i>: Nos. ending in 7&amp;8 shall not ply.</p> <p>e. <i>Friday</i>: Nos. ending in 9&amp;0 shall not ply.</p>





		1. <b>Commercial vehicle (City Bus wheeler taxi, etc.) drivers and should scrupulously follow the guidelines:</b>
<b>Sl. No.</b>	<b>Activities</b>	<b>Condition</b>
47	Vehicle movement	<p>c. <b>Commercial vehicles are not allowe passengers beyond the seating mentioned in their registration certific</b></p> <p>d. <b>There shall be no standing passengers i</b></p>

## **B. RESTRICTIONS TO BE ENFORCED OUTSIDE AMC AREA**

1. In other areas of Mizoram, the Deputy Commissioners shall make restrictions/regulations depending upon the local COVID-19 outbreak situation and assessment made by them.

### **1. Educational institutions**

Schools and Hostels are permitted to be opened as per the instruction issued by School Education Department, for students of Class X and XII, who will be appearing for board examinations, with strict observance of CAB. The SOP for the same will be prepared by School Education Department **which will also ensure full vaccination of the teachers/ other school officials on duty.**

**Schools and hostels for students of class I to IX and class XI shall remain closed. Classes shall continue to be conducted in online mode.**

**Classes in all Colleges and Institutes of higher education/ Universities shall be conducted in online mode.**

### **1. Religious places and church congregation:**

1. Worship services **only during day time** is permitted with maximum 50% seating capacity of the venue. Morning and evening prayer services are also permitted.
2. Church congregation (inkhawmpui) is permitted for daytime services only.

4. b) Persons having COVID-19 symptoms are strictly prohibited from attending.
  5. c) Old and infirmed persons having co morbidities shall refrain from attending the congregation.
  6. d) Preparing supper for guests is prohibited.
    1. **In view of the potential threat of spread of infection, as far as feasible recorded devotional music/ songs may be played and choir, singing groups or mass singing should not be allowed.**
    2. **CAB shall be strictly enforced. The host church and concerned VLTF shall constitute CAB/SOP implementation committee.**
  7. **The Deputy Commissioners in consultation with the VLTFs and Market Association leaders shall make arrangement for opening of market and shops in a staggered manner.**
2. **Restaurants are permitted to be open with maximum 50% seating capacity of the venue. However, arrangement should be made by the owners to avoid sharing of cups by providing separate disposable/ normal cups or packaged drinking water for each individual.**

**The owners should regularly sanitise their tables and chairs and shall be responsible for cleanliness of their premises.**

1. **Commercial vehicle (City Bus, Taxi, 2-wheeler taxi, etc.) drivers and handymen should scrupulously follow the following guidelines:**
  - a. **Vehicle seats and inner portions should be regularly sanitised and they should maintain cleanliness of their vehicle. They should wear face masks while on duty and should keep a sanitizer for use of passengers.**
  - b. **They are advised to get full dose of COVID-19 vaccine.**
  - c. **Commercial vehicles are not allowed to carry passengers beyond the seating capacity mentioned in their registration certificate**
  - d. **There shall be no standing passengers in buses.**

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## **C. RESTRICTIONS TO BE ENFORCED THROUGHOUT MIZORAM**

### **1. Vaccination.**

For the safety of the general public, it is advisable to take COVID-19 vaccination at the earliest by all individuals (target group) free of cost from any of the Government's vaccination centres. **Deputy Commissioners may ensure extensive coverage of all doses of vaccination within their respective Districts.**

### **1. Travelling**

- 2. Travelling restrictions/ screening at airport and other entry points as per advisories of Health & Family Welfare Department, Government of Mizoram issued from time to time in view of the new covid variant are to be strictly adhered to by all authorities.**
3. Travelling on unavoidable circumstances is permitted. Private and commercial passenger vehicles can be utilized for such journey.
4. Vehicles mentioned above are not allowed to carry passengers beyond the seating capacity mentioned in their registration certificate. Drivers and passengers should wear face-masks at all times. Hand sanitizer should always be readily available to be used by passengers.

### **1. Local Restrictions**

- a) If a need is felt to impose stricter restriction within a particular locality, a written application clearly stating the justification shall be submitted to the concerned Deputy Commissioner.
- b) LLTFs/VLTFs shall not declare any sort of restriction/ curfew/ lockdown/ Containment Area/ Restricted Area within their locality on their own.
- c) LLTFs/VLTFs of villages/ towns traversed by highways/ roads shall not restrict movement of travelers within their locality.



- obtaining separate permission. However, registration through mCOVID19 is mandatory.
3. Thorough screening of transporters (driver and handyman) of goods and commodities shall resume. Persons developing symptoms during screening shall be tested using RAgT. No passengers except handymen shall be allowed in goods carriers.
  4. Transporters (driver and handyman) of goods and commodities from outside the state shall, as per standing practice, prepare their own food on the outskirts of settlement area, and they shall leave immediately without contacting/mingling anyone after they have finished unloading their transported goods. During unloading of goods, they shall maintain a distance of at least 6 feet.
  5. Drivers and handymen of goods carriers coming from outside the State shall not roam around for backload.
  6. There shall be no restriction for transportation of goods outside AMC Area
  7. Public carriers engaged by FCS & CA for transportation of ration, foodgrains, oils, etc are allowed free movement for the purpose they are engaged. However, they should invariably possess delivery order/despatch challan issued by the department authorities.
  8. In case of emergency, the above mentioned Drivers and handymen may contact State Control Room (Toll free 1070, landline 0389-2342520, mobile 7628072785 and whatsapp 9366331931) and COVID-19 (Medical) helpline number (Toll free 102, landline 0389-2323336, 0389- 2322336 and 0389-2318336 for conveying their problems. These numbers shall be conspicuously displayed at screening points.
  9. High standard of precautionary and safety measures should be adopted each and every individual. Responsibilities and duties referred to as COVID Appropriate Behaviour (CAB) are enclosed in **Annexure**, and all are expected to strictly adhere to it.
  10. District Magistrates shall impose Night Curfew (9:00 PM to 4:00 AM) as empowered by CrPC Section 144.
  11. Protocols for entry to Mizoram, quarantine, etc. shall be as issued **by the Health & Family Welfare Department from time to time.**

Containment Zones and other restrictions within their districts depending upon the local situation and requirement, and the orders imposed by Deputy Commissioner in the Containment Zone shall be scrupulously complied with.

13. Violation of these measures will be liable for prosecution as per the provisions of Section 51 to Section 60 of the Disaster Management Act, 2005, Section 5 of The Mizoram (Containment & Prevention of the spread of COVID-19) Act, 2020 besides legal action under Section 188 of the IPC and other legal provisions as applicable.

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**Attachment:**

1. [2022JanFri180453-5402.pdf](#)

BACK

**GOVERNMENT OF MIZORAM    DEVELOPED BY**

Stay Home. Keep Social Distance. Mizoram State e-Governance Society  
(A Government of Mizoram Undertaking)